

*Repealed by Act 58 of 1960, S. 2 + Sch. I (w.e.f. 26.12.60)*

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THE DISPLACED PERSONS (CLAIMS) AMENDMENT  
ACT, 1952

No. XL of 1952



[10th June, 1952]

An Act to amend the Displaced Persons (Claims) Act, 1950

**BE** it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Displaced Persons (Claims) Amendment Act, 1952.
2. **Amendment of section 1, Act XLIV of 1950.**—For sub-section (3) of section 1 of the Displaced Persons (Claims) Act, 1950, the following sub-section shall be substituted, namely:—

“(3) It shall remain in force for a period of three years only.”
3. **Repeal of Ordinance V of 1952.**—The Displaced Persons (Claims) Continuance Ordinance 1952 (V of 1952) is hereby repealed.

*Price anna 1 or 1½d.*